

FIR No. 171/20
State Vs. Rahul
U/s 379/411 IPC.
PS: Nihal Vihar
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC. Accordingly, the applicant/accused Rahul is hereby released on bail on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned. The Jail Superintendent shall ascertain from the PS concerned as to whether the address of the applicant/accused is verified or not. Digitally signed E-Copy of this Order be also treated as release warrant of the applicant/accused Rahul. The applicant/accused be released from the custody if he is not required in any other criminal case.

E-Copy of this order be supplied to Ld. LAC for the applicant.

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ARORA

Digitally signed by
PANKAJ ARORA
Date: 2020.09.24
15:34:30 +05'30' (Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

FIR No. 421/20
State Vs. Rahul
U/s 379/411/356 of IPC.
PS: Nihal Vihar
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused.

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the investigation 'qua' the applicant/accused is complete and charge sheet in the present case is filed, no useful purpose will be served by keeping the accused in JC. Accordingly, the accused Rahul is hereby admitted on bail on his furnishing the personal bond in the sum of Rs. 15,000/- and one surety of the like amount.

E-Copy of this order be supplied to Ld. LAC for the applicant.

PANKAJ
ARORA

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PANKAJ ARORA
Date: 2020.09.24
15:35:05 +05'30' (Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

FIR No. 88/20
State Vs. Keshav @ Kalu
U/s 379/411 IPC.
PS: Maya Puri
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused.

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC. Accordingly, the applicant/accused Keshav @ Kalu is hereby released on bail on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned. The Jail Superintendent shall ascertain from the PS concerned as to whether the address of the applicant/accused is verified or not. Digitally signed E-Copy of this Order be also treated as release warrant of the applicant/accused Keshav @ Kalu. The applicant/accused be released from the custody if he is not required in any other criminal case.

E-Copy of this order be supplied to Ld. LAC for the applicant.

**PANKAJ
ARORA**

Digitally signed by
PANKAJ ARORA
Date: 2020.09.24
15:36:09 +05'30'

(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

FIR No. 835/20
State Vs. Meet Pendu
U/s 323/336/34 IPC.
PS: Nihal Vihar
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)


Present: Ld. APP for the State

Sh. Deepak Ghai, Ld. Counsel for the applicant/accused.

Some clarification is required from the IO concerned regarding specific role of the applicant/accused.

Issue summons to the IO concerned for NDOH.

Put up on 25.09.2020 at 12.30 p.m.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

FIR No. 848/20
State Vs. Shiv Kumar
U/s 380/411IPC.
PS: Nihal Vihar
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused.

Arguments heard on the bail application moved on behalf of the applicant/accused.

As per reply to the bail application, bail order 'qua' the applicant/accused Shiv Kumar has already been passed vide order dated 19.09.2020. Accordingly, the present bail application stands dismissed as infructuous.

PANKAJ Digitally signed
by PANKAJ
ARORA
ARORA Date: 2020.09.24
15:36:34 +05'30'

(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

E-FIR No. 20600/20
State Vs. Hemant
U/s 379/411 IPC.
PS: Nihal Vihar
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused.

As per reply of the bail application, the applicant/accused is arrested in case FIR No. 20600/20, PS Ranhola but not in PS Nihal Vihar as stated in the bail application. Ld. Counsel for the accused is requested to move bail application in the appropriate court. Accordingly, the present bail application stands dismissed.

PANKAJ
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Digitally signed
by PANKAJ
ARORA
Date: 2020.09.24
15:36:59 +05'30' (Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 60087/16
FIR No. 45/11
State Vs. Santosh Kumar
PS: Maya Puri
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Convict in person.

At request, put up for furnishing of order of appellate court
on 14.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 62057/16
FIR No.190/15
State Vs. Bhawna
PS: Nihal Vihar
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the accused as well as to her surety
for NDOH.

Put up for appearance of the accused and further
proceedings on 01.10.2020.



(PankajArora)
MM-03(West)/THC/Delhi
24.09.2020

CC No. 15023/16
Savitri Devi Vs. Sudha Miglani & Ors.
PS: Maya Puri
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Vipul Gupta, Ld. Counsel for the complainant.

Accused in person.

It is jointly submitted that the parties shall be exploring E-Mediation as long as covid 19 pandemic is going on.

Put up for recording of settlement, if any, or in the alternative for further proceedings on 26.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 16150/16
.Sudha Miglani Vs. SHO
PS: Maya Puri
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Complainant in person.

It is submitted that the parties shall be exploring E-Mediation as long as covid 19 pandemic is going on.

Put up for recording of settlement, if any, or in the alternative for further proceedings on 26.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 447/18
FIR No.751/17
State Vs. Nafish
PS: Nihal Vihar
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Complainant Sh. Ashfaq in person through VC.

Accused persons namely Nafish & Azaruddin in person.

None for the accused Hafis

Issue court notice to the absentee accused Hafis as well as to his surety for NDOH.

Put up for appearance of the accused persons and further proceedings on 20.11.2020.



(PankajArora)
MM-03(West)/THC/Delhi
24.09.2020

CC No. 786/20
Rohit Vs. Wazi
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

ATR filed. Issue court notice to the complainant for NDOH.

Put up for appearance of the complainant and further
proceedings on 25.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

CC No. 1356/20
Harnaam Singh Vs. Kewal Singh
PS: Nihal Vihar
24.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Some time sought by the IO to file ATR on NDOH. Issue
fresh court notice to the IO concerned to file ATR positively
on NDOH.

Issue court notice to the complainant to appear in person
for NDOH.

Put up for appearance of the complainant and further
proceedings on 10.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

CC No. 2011/20
Inderjeet Kaur Vs. State (NCT of Delhi)
PS: Nihal Vihar
24.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Varinder Singh, Ld. Counsel for the complainant.

It is submitted that the FIR has already been registered.

Let the status report be called from the IO concerned for
NDOH.

Put up for further proceedings on 10.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 2504/20
FIR No.00614/19
State Vs. Dharmender @ Sandeep @ Nanda Etc.
PS: Nihal Vihar
24.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused Kamal Bedi is stated to be on court bail.

Bail status of the accused Dharmender @ Sandeep @
Nada is not clear.

Issue summons to the IO concerned to appear in person
and apprise this court regarding the bail status of the
accused Dharmender @ Sandeep @ Nada on NDOH.

Issue court notice to the complainant to explore the
possibility of compromise for NDOH.

Put up for further proceedings on 08.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 2516/20
FIR No. 663/20
State Vs. Amandeep Singh
PS: Nihal Vihar
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused is stated to be in JC.

Charge sheet not sent by the Ahlmad for want of extra set of charge sheet. Issue summons to the IO concerned to appear in person to supply the extra set of charge sheet for NDOH.

Put up for further proceedings on 20.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 2525//20
FIR No. 11261/20
State Vs. nageshwar @ Niku
PS: Nihal Vihar
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused stated to be in JC.

Sh. K.K. Singh, Ld. LAC for the accused.

Charge sheet not sent by the Ahlmad for want of extra set of charge sheet. Issue summons to the IO concerned to appear in person to supply the extra set of charge sheet for NDOH.

Put up for further proceedings on 20.09.2020.



(PankajArora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 2704/20
FIR No. 865/19
State Vs. Laxmi Narayan Bansal @ Bitu Etc.
PS: Nihal Vihar
24.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

Accused Laxmi Narayan Bansal @ Bittu is stated to be in
JC.

Sh. N.K. Dhama, Ld. Counsel for the accused Saddam.

Clarifications are required from the IO concerned. Issue
summons to the IO concerned for NDOH.

Put up for further proceedings on 08.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 3409/20
FIR No. 669/20
State Vs. Sandeep Jha
PS: Nihal Vihar
24.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused is stated to be in JC as per the report of Jail
Superintendent concerned.

I take cognizance of the offence.

Let the copy of charge sheet be supplied to the accused
through Jail Dak.

Put up for scrutiny of documents and consideration on
charge on 16.10.2020.


(PankajArora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 3410/20
FIR No. 665/20
State Vs. Manoj @ Kanshiya Etc.
PS: Nihal Vihar
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s)

I take the cognizance of offence.

Let the copy of charge sheet be supplied to the accused persons through Jail Dak for NDOH. Issue production warrant of the accused persons for their production through VC for NDOH.

Put up for scrutiny of documents and committal proceedings on 06.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 3413/20
FIR No. 642/20
State Vs. Manoj @ Kanhiya Etc.
PS: Nihal Vihar
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s)

I take the cognizance of offence.

Let the copy of charge sheet be supplied to the accused persons through Jail Dak for NDOH. Issue production warrant of the accused persons for their production through VC for NDOH.

Put up for scrutiny of documents and consideration on charge on 06.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 3872/20
FIR No.695/20
State Vs. Madhav Solanki
PS: Nihal Vihar
24.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused is stated to be in JC.

IO is absent.

Let the previous order be complied with afresh for
06.10.2020.



**(PankajArora)
MM-03(West)/THC/Delhi
24.09.2020**

ID No. 7591/19
FIR No. 762/16
State Vs. Trilochan Singh Marwah Etc.
PS: Nihal Vihar
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Both the accused persons namely Trilochan Singh & Tarandeep Singh with Sh, R.B. Singh, proxy counsel (physically present in the court today).

Perusal of the record reveals that the accused Tarandeep Singh is on anticipatory bail. Accordingly, The accused Tarandeep Singh is hereby directed to furnish bail bond along with the anticipatory order within 2 days from today.

Put up for further proceedings on 28.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 8942/19
FIR No.644/19
State Vs. Rohit Etc.
PS: Nihal Vihar
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the accused persons as well as to
their respective sureties for NDOH.

Put up for appearance of the accused persons and further
proceedings on 20.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 73033/16
FIR No. 82/09
PS: Maya Puri
State Vs.Sahil Jain
24.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Accused with Sh. D.S. Kohli, Ld. Counsel through VC.

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 26.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 64346/16
FIR No. 117/12
PS: Maya Puri
State Vs. Lakshay Jain
24.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Deepak Vats, Ld. Counsel for the accused Lakshay
Jain.


Ms. Neetu Bagri, Ld. Counsel for the accused Rakesh

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 26.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

CC No. 10816/16
Anuj Kumar Vs. Thakur Ors.
PS: Nihal Vihar
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: None for the complainant.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for CE on 17.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 67682/16
FIR No. 263/12
PS: Nihal Vihar
State Vs. Bijender Singh
24.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 17.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 63053/16
FIR No. 21/11
PS: Nihal Vihar
State Vs. Rahul @ Chhotu
24.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 17.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 70824/16
FIR No.235/10
PS: Nihal Vihar
State Vs. Neeraj Kumar @ Sunil Etc.
24.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 17.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 60345/16
FIR No. 3/14
PS: Nihal Vihar
State Vs. Rishi Pal
24.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Accused with Sh. Rishi Pal, Ld. Counsel through VC.

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 17.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 61581/16
FIR No. 73/10
PS: Nihal Vihar
State Vs. Hari Niwas@ Hari Etc.
24.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 17.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 67625/16
FIR No. 172/12
PS: Nihal Vihar
State Vs. Ranjeet @ Baccha Etc.
24.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 17.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 66096/16
FIR No. 384/14
PS: Nihal Vihar
State Vs. Ashok Saini Etc.
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 17.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 63750/16
FIR No. 376/14
PS: Nihal Vihar
State Vs. Harish Kumar
24.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Ms. Rajni Suchita Lugun, Ld. Counsel for the accused.

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 17.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No.71858/16
FIR No. 78/14
PS: Nihal Vihar
State Vs.Surender Singh
24.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 17.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 72184/16
FIR No. 508/15
PS: Maya Puri
State Vs.Suresh Kumar Aggarwal
24.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for
NDOH.

Put up for appearance of the accused and further
proceedings on 26.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 72212/16
FIR No. 509/15
PS: Maya Puri
State Vs. Cancellation
24.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the complainant.

Issue court notice to the complainant for NDOH.

Put up for appearance of the complainant and further
proceedings on 26.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.09.2020

E-FIR No. 000286/20
State Vs. Gurdeep Etc.
PS: Nihal Vihar
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

Fresh Challan received from the court of Ld. Duty MM.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Bothh Accused are stated to be in JC

Clarification required from IO regarding date of arrest of
accused Gurdeep

IO be summoned for 12.10.2020.



(PankajArora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 3011/20
FIR No. 12040/20
State Vs. Vikram @ Ankit
PS: Nihal Vihar
24.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Complainant Sh. Ashish Kumar in person (physically present in the court today).

Accused is stated to be on court bail but he is not present today.

The complainant has prayed for compounding of the present case. Separate statement of the complainant has been dictated to this effect. The Ahlmad of the court is asked to send a scanned copy thereof to undersigned through Whatsapp by 11.30 a.m.

PANKAJ
ARORA
Digitally signed
by PANKAJ
ARORA
Date: 2020.09.24
15:39:21 +05'30'
(PankajArora)
MM-03(West)/THC/Delhi
24.09.2020

At 01.00 p.m.

Present: Ld. APP for the State.

None.

Scanned signed copy of the statement of the complainant and I-Card received. This court is satisfied that the complainant has made the statement voluntarily.

Keeping in view of settlement arrived between the complainant and accused through VC, separate statement of complainant is recorded in the court today. Permission for compounding the offence punishable U/s 379/411 of IPC granted. Hence, accused Vikram @ Ankit stands acquitted for the offence punishable U/s 379/411 of IPC as the same has been compounded between the parties.

Bail bond is canceled, surety is discharged & Superdarinama is canceled. Original documents be returned to rightful owner against counter signed photocopy of the same.

File be consigned to Record Room.

PANKAJ
ARORA

Digitally signed by
PANKAJ ARORA
Date: 2020.09.24
15:39:53 +05'30'

(PankajArora)
MM-03(West)/THC/Delhi
24.09.2020

ID No. 3012/20
FIR No.17963/19
State Vs. Sonu Etc.
PS: Nihal Vihar
24.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of letter
no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Complainant Sh. Tushar in person through VC.

Accused persons namely Sonu & Mohan @ Ravi are stated to
be in JC.

The complainant has prayed for compounding of the present case.
Separate statement of the complainant has been dictated to this effect.
The Ahlmad of the court is asked to send a scanned copy thereof to
undersigned through Whatsapp by 11.30 a.m.

PANKAJ Digitally signed by
PANKAJ ARORA
ARORA Date: 2020.09.24
15:40:22 +05'30'

(PankajArora)
MM-03(West)/THC/Delhi
24.09.2020

At 01.30 p.m.

Present: Ld. APP for the State.

None.

Scanned signed copy of the statement of the complainant and I-Card
received. This court is satisfied that the complainant has made the
statement voluntarily.

Keeping in view the settlement arrived between the complainant
and accused through VC, separate statement of complainant is
recorded in the court today. Permission for compounding the

offence punishable U/s 379/411/34 of IPC granted. Hence, accused persons namely Sonu and Mohan @ Ravi stands acquitted for the offence punishable U/s 379/411/34 of IPC as the same has been compounded between the parties.

The accused persons namely Sonu and Mohan @ Ravi be released from the custody if they are not required in any other criminal case.

Digitally signed E-Copy of this Order be sent to Jail Superintendent concerned and the same be also treated as release warrant of the applicant/accused persons namely Sonu @ Mohan @ Ravi.

Bail bond is canceled, surety is discharged & Superdarinama is canceled. Original documents be returned to rightful owner against counter signed photocopy of the same.

File be consigned to Record Room.

PANKAJ Digitally signed by
PANKAJ ARORA
ARORA Date: 2020.09.24
15:40:57 +05'30'
(PankajArora)
MM-03(West)/THC/Delhi
24.09.2020

This is an application for releasing vehicle bearing no. DL-4SCA-3756 on Superdari.

Present:- Ld. APP for the State.
Sh. Hari Om Mishra, Ld. Counsel for the applicant
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-4SCA-3756** be released to the **registered owner after due identity verification, to be conducted by the IO**, on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court within one month..

**PANKAJ
ARORA**

Digitally signed by
PANKAJ ARORA
Date: 2020.09.24
15:37:45 +05'30' (Pankaj Arora)
MM-03/West/THC/Delhi
24.09.2020

This is an application for releasing vehicle bearing no. DL-8SCG-1520 on Superdari.

Present:- Ld. APP for the State.
Ld. Counsel for the applicant
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-8SCG-1520** be released to the registered owner **after due identity verification, to be conducted by the IO**, on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court within one month..

**PANKAJ
ARORA**

Digitally signed by
PANKAJ ARORA
Date: 2020.09.24
15:38:09 +05'30' (Pankaj Arora)
MM-03/West/THC/Delhi
24.09.2020

This is an application for releasing the Samsung Tablet on Superdari.

Present:- Ld. APP for the State.
Ld. Counsel for the applicant.
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that,

“ Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, Samsung Tablet in question be released to the **owner as per the invoice, after due identity verification to be conducted by the IO**, on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the tablet shall be released by the IO.

Copy of this order be given Dasti to applicant.

Panchnama and valuation report shall be filed in the court within one month.

**PANKAJ
ARORA**

Digitally signed by
PANKAJ ARORA
Date: 2020.09.24

15:38:31 +05'30' (Pankaj Arora)
MM-03/West/THC/Delhi
24.09.2020